NATIONAL COMPANY LAW TRIBUNAL PRINCIPAL BENCH NEW DELHI

CORAM:

C.P NO. 24(ND)/2008 CA NO.

PRESENT: CHIEF JUSTICE M. M. KUMAR Hon'ble President

> Shri.R.VARDHARAJAN Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.08.2016

NAME OF THE COMPANY:

Ms. Veena Gupta V/s.

Vs.

M/s. Standard Portfolios Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398

S.NO. NAME DESIGNATION REPRESENTATION 1. Mr. Manisha Chandlory, Adu. 2. Ms. Vasudha Sen

Order

On account of the process of mediation under way in this case, a request for adjournment has been made. Accordingly, the hearing is deferred to 28.9.2016.

However, the parties are at liberty to move appropriate application if the mediation proceeding fail.

(CHIEF JUSTICE M.M. KUMAR)

PRESIDENT

(Shri R. VARDHARAJAN) MEMBER (J)

N NCARAGHARADAN

19th August, 2016 (P.K. SUD)